

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:3729
ANSWERED ON:18.12.2006
ARTIFICIAL RECHARGE OF GROUND WATER
Thakkar Smt. Jayaben B.

Will the Minister of WATER RESOURCES be pleased to state:

- (a) Whether the Government recently constituted an Artificial Recharge Ground Water Advisory Council; and
(b) If so, the details thereof indicating composition, membership, tenure and terms of reference of the Council?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI JAI PRAKASH NARAYAN YADAV)

(a)&(b) Yes, Sir. The Ministry of Water Resources vide Resolution dated 17.04.2006 has constituted an `Artificial Recharge of Ground Water Advisory Council` under the Chairmanship of Hon`ble Minister of Water Resources. The main objective of setting up the above Council is to popularize the concept of artificial recharge among all stake holders and its adoption including development of area specific technology, co-ordination among various Central, State organizations and NGO`s, Industries/stake holders, funding strategies including private participation and R&D especially of development of low cost technology. The Advisory Council comprises of Members from different concerned Ministries/Departments, representatives of State Governments, Public Undertakings, Financial Institutions, representative of Industries and renowned Subject Experts/Farmers/NGOs. Details of Advisory Council`s composition, membership, tenure and its terms of reference are given in the enclosed Annexure.

ANNEXURE

(REFERENCE LOK SABHA UNSTARRED QUESTION NO. 3729 DATED 18.12.2006)

COMPOSITION, MEMBERSHIP, TENURE AND TERMS OF REFERENCE OF THE ARTIFICIAL RECHARGE OF GROUND WATER ADVISORY COUNCIL

1.Composition:

(A) Permanent Members (11)

- (i) Minister of Water Resources - Chairman
(ii) Secretary/Additional Secretary, MoWR - Member
(iii) Advisor, Planning Commission - Member
(iv) Chairman, Central Water Commission - Member
(v) Chairman, Central Ground Water Board - Member
(vi) Chairman, Central Pollution Control Board - Member
(vii) to (x) :One representative each from :

Ministry of Rural Development (Department of Land Resources), Ministry of Urban Development, Ministry of Agriculture, Ministry of Environment and Forests.

(xi) Commissioner(GW), MoWR - Member-Secretary

(B) Members on rotational basis (for two years) ... (7)

Secretary Incharge of Water Resources of the States/UTs - one each from eastern- States, western-States, northern-States, central-States, southern-States, north- eastern States and hilly States/Islands/UTs.

(C) Subject Experts/Farmers Representative ... (6)

(D) Representative from financial institutions like National Bank for Agriculture and Rural Development (NABARD), Rural Electrification Corporation Ltd.

(REC) etc. ... (2)

(E) Industries/Public Undertakings like Federation of India Chambers of Commerce and Industries (FICCI), Confederation of Indian Industries (CII), Associated Chambers

(ASSOCHAM), Oil and Natural Gas Commission (ONGC), Coal India Limited, etc ... (5)

(F) Representatives from NGOs ... (5)

In respect of Members for (B) above, the rotation will be decided by the Advisory Council. The nomination of Members for (C), (D), (E) and (F) above will be decided by the Ministry of Water Resources. Members of Central Ground Water Board will invariably join the meetings of the Council as Special Invitees.

Terms of Reference:

1. Prioritizing areas
2. Area specific technology
3. Co-ordination among various Central and State organizations
4. Co-ordination among NGO`s, Industries/ stake holders
5. Periodic review of action taken by Centre & States
6. Power to set up sub- committees -function / area based
- 7 Funding strategies including private participation
8. Role of Stake holders
9. Creating awareness/ education/ capacity building
10. R&D - especially of development of low cost technology